

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3069
ANSWERED ON:12.12.2012
RECOMMENDATIONS BY SIXTEEN LOKAYUKTAS
Singh Alias Pappu Singh Shri Uday; Venugopal Shri P.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Sixteen Lokayuktas have sent several recommendations to the Union Government to enhance their `effectiveness` by making the anti-corruption body the nodal agency for receiving all graft complaints and conferring its jurisdiction over probe agencies at State level;
- (b) if so, the details of the recommendations made by Lokayuktas;
- (c) whether the Union Government has since examined those recommendations;
- (d) if so, the details thereof; and
- (e) further response of the Government on the implementation of those recommendations?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): As per the information available in the Department, the Delhi Lokayukta has forwarded a copy of Resolution passed by the 11th All India Lokayuktas Conference, 2012 held at New Delhi from 2nd November, 2012 to 4th November, 2012 to the Hon'ble Union Law Minister.
- (b): A copy of the said Resolution, indicating the issues and the recommendations made therein, is at Annexure.
- (c) to (e): The State Lokayuktas work under different legislations passed by the respective State legislatures. It is for the respective State Governments to consider the issues raised and recommendations made by the Lokayuktas. The Central Government has no role in the matter. However, to establish the Institution of Lokpal at the Centre level and a uniform Institution of Lokayuktas in all the States, the Government has introduced "The Lokpal and Lokayuktas Bill, 2011" on 22.12.2011 in Lok Sabha. The Lokpal and Lokayuktas Bill, 2011 has been passed by Lok Sabha on 27.12.2011 and is presently pending in the Rajya Sabha.